


FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
[EMMEGI INDIA PRIVATE LIMITED]**

RELEVANT PARTICULARS	
1. Name of corporate debtor	EMMEGI INDIA PRIVATE LIMITED
2. Date of incorporation of corporate debtor	10th January, 2014
3. Authority under which corporate debtor is incorporated / registered	ROC-Delhi
4. Corporate Identity Number / Limited Liability Identification Number of corporate debtor	U29253DL2014FTC263360
5. Address of the registered office and principal office (if any) of corporate debtor	1011, Vishal Tower 10, District Centre, JanakPuri West Delhi, Delhi-110058
6. Insolvency commencement date in respect of corporate debtor	22 nd October, 2019 (Order received by IRP on 13 th November, 2019)
7. Estimated date of closure of insolvency resolution process	19 th April, 2020 i.e. 180 days from the insolvency commencement date
8. Name and registration no. of the Insolvency professional as registered with the board acting as Interim Resolution Professional	Name: Deepak Maheshwari Reg. No. : IBBI/IPA-002/IP-N00531/2017-2018/11594
9. Address and e-mail of the interim resolution professional, as registered with the board.	Address: S-30, 2nd Floor, Uppals South End, Sohna Road ,Gurgaon, Haryana ,122001 Email id : irpdm27@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: S-30, 2nd Floor, Uppals South End, Sohna Road ,Gurgaon, Haryana ,122001 Email id : irpdm27@gmail.com Email id: Cirp.emmegi@gmail.com (Specified for this process).
11. Last date for submission of claims	27 th November, 2019 (14 days from the date of order of appointment received by IRP)
12. Classes of Creditors, if any, under clause (b) of sub section (6A) of Section 21, ascertained by the interim resolution professional	Not Applicable


Deepak Maheshwari
Insolvency Professional
Reg. No. IBBI/IPA-002/IP-N00531/2017-2018/11594
Contact No. 9811841794

13.	Name of insolvency professionals identified to act as Authorized Representative of creditors in a class (Three names of each class)	Not Applicable
14.	(a) Relevant forms and, (b) Details of authorized representatives are available at:	Web link: http://ibbi.gov.in/home/downloads Physical address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **EMMEGI INDIA PRIVATE LIMITED** on **22nd October, 2019**.

The creditors of **EMMEGI INDIA PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before **27th November, 2019** to the interim resolution professional at the address mentioned against entry No.10.

The proof of claims is to be submitted by way of the following specified forms:

- Form B: For Proof of claims by Operational Creditors except Workmen and Employees.
- Form C: For Proof of claims by Financial Creditors.
- Form D: For Proof of claims by a Workman or an Employee.
- Form E: For Proof of claims by Authorized Representative of Workmen and Employees.
- Form F: For claims by creditors (other than Operational and Financial Creditors).

The above mentioned forms can be downloaded from the website <http://ibbi.gov.in/home/downloads> under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Deepak Maheshwari

Mr. Deepak Maheshwari

IBBI/IPA-002/IP-N00531/2017-2018/11594

Date: 15/11/2019

Place: Delhi

Deepak Maheshwari

Deepak Maheshwari

Insolvency Professional

Reg. No. IBBI/IPA-002/IP-N00531/2017-2018/11594

Contact No. 9811841794